

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “E” BENCH: NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No.2682/Del/2023
[Assessment Year : 2016-17]**

Metro Stone Crusher Private Ltd., Baganwala Zone, Khanak Tosham, Bhiwani, Haryana-127021. PAN-AAFCM4794H	vs	ITO, New Delhi-110002.
APPELLANT		RESPONDENT
Appellant by	None	
Respondent by	Shri Anuj Garg, Sr. DR	
Date of Hearing	20.03.2024	
Date of Pronouncement	18.04.2024	

ORDER

PER KUL BHARAT, JM

The present appeal filed by the assessee is directed against the order passed by Ld. CIT(A), National Faceless Appeal Centre (“NFAC”), New Delhi dated 24.07.2023 for the assessment year 2016-17.

2. At the time of hearing, no one attended the proceedings on behalf of the assessee. It is seen from the records that no one attended the proceedings since 22.01.2024. Further, it is noticed that Registry has recorded a defect that the appeal memo is not signed by the assessee despite issuance of notice in this regard.

3. We have heard Ld. Sr. DR for the Revenue and perused the material available on record. We find that appeal memo is not signed by the assessee. Therefore, we dismiss the appeal of the assessee being defective. However, the

assessee would be at liberty to file appropriate application for restoration of the appeal.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on 18th April, 2024.

Sd/-

**(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI